

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 6**

**IA 1826/2024 (NEW IA) IN C.P. (IB)/977(MB)2019**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 22.04.2024**

**NAME OF THE PARTIES: UNITED BANK OF INDIA VS**  
**GADHINGLAJ AGRO ALCOCHEM LTD**

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Application  
under any other provisions- IBC

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**ORDER**

**IA 1826/2024 (NEW IA) IN C.P. (IB)/977(MB)2019**

- 1) Mr. Navin Arora, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant,  
Liquidator of the Corporate Debtor for the quarter ended on 31.12.2023 in  
compliance to Regulation 15 of the Insolvency and Bankruptcy Board of  
India (Liquidation Process) Regulations, 2016.
- 3) The said Report filed by the Liquidator is taken on record. No order is called  
for.
- 4) The Interlocutory Application bearing IA No. 1826 of 2024, is disposed of  
as Allowed.

5) Registry shall list the main Company Petition on Board on the date when the Other Interlocutory Applications, arising out of the present Company Petition are listed.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare